

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench
Court - I

Appeal No.	Appellant	Respondent	Impugned Order
E/96/2009	Taher Ali Industries & Projects (P) Ltd	CCCE & ST, Hyderabad - III	OIA No. 81 & 82/2008 (H-III) CE dated 26.11.2008 passed by CCCE & ST (Appeals-III), Hyerabad.
E/97/2009	Taher Ali		

Appearance

None for the Appellant.
Shri P.S. Reddy, Asst. Commissioner/AR for the Respondent.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)
HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 05.10.2018
Date of Decision: 05.10.2018

FINAL ORDER No. A/31310-31311/2018

[Order per: M.V.Ravindran.]

1. When the matter was called, none appeared on behalf of the appellant nor there was any request for adjournment. It appears that the appellant is not interested in pursuing the appeals. Accordingly, appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)
Veda

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)